

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-314
IB-468(ND)2020

IN THE MATTER OF:

M/s Tri-Wall Pak Pvt Ltd

Vs

s M/s 5 Core Acoustics Pvt Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 20.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

In course of arguments, it has come to our notice that the Demand Notice sent to the Corporate Debtor through Speed Post was not delivered and the Ld. Counsel for the petitioner submitted that he has sent the Demand Notice on the registered E-mail ID of the Corporate Debtor as well as the E-mail ID through which both the parties used to exchange the correspondences. But he fails to convince the bench that he sent the Demand Notice as per the Rule 5(2)(b) and seeks time to convince the Adjudicating Authority on this point. List the case for 02.03.2020.

SD/-

(K.K. VOHRA)
MEMBER (T)

SD/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)